

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.431

IA/3421/ND/2023, IA/3994/ND/2023, IA/1192/ND/2023,
IA/4657/2022, IA/1642/2023, IA/2776/2023, IA/2774/2023,
IA/4865/ND/2023, IA/5131/ND/2023, IA/5129/ND/2023,
IA/5028/ND/2023, IA/5922/ND/2023, IA/5918/ND/2023,
IA/6055/ND/2023, IA/6016/ND/2023 IN IB/204/ND/2021

IN THE MATTER OF:

Union Bank of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

under Section 7 of IBC, 2016.

Order delivered on 20.11.2023

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	:	
For Applicant in I.A. No.4865	:	Mr. Manish Srivastava, Adv.
For the IRP	:	Ms. Himani Chhabra, Adv.

ORDER

IA/6016/ND/2023

This is an application on behalf of the Resolution Professional for Project Eco-Village II of the Corporate Debtor filed under Section 60(5) of IBC, 2016 read with Rule 11 of NCLT, Rules, 2016 seeking extension of 90 days for completion of CIRP of the Corporate Debtor. The Ld. Counsel for the Applicant is present physically.

Let the matter be fixed for hearing on **01.12.2023**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)